

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/3217/2024 C.P. (IB)/32(MB)2024

IN THE MATTER OF

Anchal Chopra

... Petitioner

Vs

Manav Greys Exim Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA/3217/2024:- The prayer in the present case is for taking on record the Constitutional Report of the Committee of Creditors along with the list of creditors. The same is taken on record. Accordingly, IA is **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/